



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष २, अंक ४८]

गुरुवार, डिसेंबर २३, २०१०/पौष २, शके १९३२

[पृष्ठे २, किंमत : रुपये १९.००

असाधारण क्रमांक ९६

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Village Panchayats and Maharashtra Zilla Parishads and Panchayat Samitis (Second Amendment) Act, 2010 (Mah. Act. No XXXIII of 2010), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT NO. XXXIII OF 2010.

(First Published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 23rd December 2010).

An Act further to amend the Bombay Village Panchayats Act, 1958 and the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961.

Bom. WHEREAS, it is expedient further to amend the Bombay Village
III of Panchayats Act, 1958 and the Maharashtra Zilla Parishads and Panchayat
1959. Samitis Act, 1961, for the purposes hereinafter appearing; it is here by
Mah. enacted in the sixty-first Year of the Republic of India as follows :—
Ord. V
of
1962.

CHAPTER I

PRELIMINARY

1. (1) This Act may be called the Bombay Village Panchayats and Maharashtra Zilla Parishads and Panchayat Samitis (Second Amendment) Act, 2010.

Short title
and
commence-
ment.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

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(१)

CHAPTER II

AMENDMENT TO THE BOMBAY VILLAGE PANCHAYATS ACT, 1958.

Amendment of section 14 of Bom. III of 1959. 2. In section 14 of the Bombay Village Panchayats Act, 1958 in sub-section (1), after clause (j-4), the following clause shall be inserted, namely :

“(j-5) fails to submit a certificate of the concerned *panchayat*, alongwith the resolution of the *Gram Sabha* certifying that,—

(i) he resides in a house owned by him and has a toilet in such house and he regularly uses such toilet; or

(ii) he resides in a house not owned by him and has a toilet in such house and he regularly uses it or he has no such toilet but regularly uses the public toilet.”

Provided that, no member of a *panchayat* shall be disqualified under this clause, if he submits such certificate, within ninety days from the date of commencement of the Bombay Village Panchayats and Maharashtra Zilla Parishads and Panchayat Samitis (Second Amendment) Act, 2010; or”

CHAPTER III

AMENDMENT TO THE MAHARASHTRA ZILLA PARISHADS AND PANCHAYAT SAMITIS Act, 1961.

Amendment of section 16 of Mah. V of 1962. 3. In section 16 of the Maharashtra Zilla Parishads and Panchayat Samitis Act, 1961, in sub-section (1), after clause (o), the following clause shall be inserted, namely :—

“(p) he has failed to submit a certificate of the concerned *panchayat*, alongwith a resolution of the *Gram Sabha* certifying that,—

(i) he resides in a house owned by him and has a toilet in such house and he regularly uses such toilet; or

(ii) he resides in a house not owned by him and has a toilet in such house and he regularly uses it or he has no such toilet but regularly uses the public toilet.”

Provided that, no Councillor shall be disqualified under this clause, if he submits such certificate, within ninety days from the date of commencement of the Bombay Village Panchayats and Maharashtra Zilla Parishads and Panchayat Samitis (Second Amendment) Act, 2010.



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष २, अंक ५६]

मंगळवार, जानेवारी १८, २०११/माघ २८, शके १९३२ [पृष्ठे १, किंमत : रुपये १९.००

असाधारण क्रमांक ६
प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

ERRATUM

In the English translation of the Bombay Village Panchayats and Maharashtra Zilla Parishads and Panchayat Samitis (Second Amendment) Act, 2010 (Mah. Act No. XXXIII of 2010), published in the *Maharashtra Government Gazette*, Part VIII, Extraordinary No. 96, dated the 23rd December 2010, at pages 1-2, on page 2,—

- (a) in line 3, for " 1958 in " read " 1958, in " ;
- (b) against line 15, in the margin, read " Mah. XXXIII of 2010. " ;
- (c) in line 31, for " Provided that " read " Provided that, " .

(१)

भाग आठ—६-१